

Case No. 720/20

FIR no. 044043/19

PS Kalyanpuri

12.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of regular bail on behalf of accused Vikram.

Present Sh. Deepak Kumar, Ld. APP for State

Ms. Ifat Sultana, Ld. LAC for applicant/ accused.

Part arguments on the bail application heard.

It is submitted by the Reader of the court that bail application of the present applicant/ accused has already been allowed on 05.10.2020.

At this stage, Ld. Counsel for applicant prays for withdrawal of the application.

The application is accordingly dismissed as withdrawn.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
12.10.2020

Case No.
FIR no. 003210/19
PS Kalyanpuri
State vs Phool Chand
U/s 379 IPC

12.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is third application for grant of bail on behalf of accused Phool Chand.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Amit Kumar, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 26.09.2020. That he is innocent and has been falsely implicated in this case. That there is no independent witness in this case. That the applicant is not previous convict. That he is young boy having 19 years of age.

The application is opposed by the Ld. APP for the State on the ground that applicant may jump the bail, if release.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
12.10.2020

FIR no. 0433/20
PS Pandav Nagar

12.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of vehicle i.e. Hero Splender +/- Motor Cycle bearing no.DL 9S BL 6639 on superdari to the applicant Satwik Malhotra.

Present Sh. Deepak Kumar, Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
12.10.2020

FIR no. 79/20
PS Kalyanpuri

12.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of Mobile Make Oppo A55 4/64 on superdari to the applicant Smt. Santlesh.

Present Ld. APP for the State.

Sh. Pradeep Kumar, Ld. Counsel for applicant.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
12.10.2020